

MOST IMMEDIATENo. 26571-811/2015
Dated, the 6th November, 2015From:
The Registrar General,
Delhi High Court,
New Delhi.

To

1. The District & Sessions Judge (Headquarters),
Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, South,
Saket Courts Complex, New Delhi.
3. The District & Sessions Judge, North-West,
Rohini Courts Complex, New Delhi.
4. The District & Sessions Judge, South-East Distt.,
Saket Court Complex, New Delhi.
5. The District & Sessions Judge, South-West,
Dwarka Courts Complex, New Delhi.
6. The District & Sessions Judge, East,
Karkardooma Courts Complex, Delhi.
7. The District & Sessions Judge, Shahdara Distt.,
Karkardooma Court Complex, New Delhi.
8. The District & Sessions Judge, New Delhi Distt.,
Patiala House Courts, New Delhi.
9. The District & Sessions Judge, North Distt.,
Rohini Court Complex, New Delhi.
10. The District & Sessions Judge, West Distt.,
Tis Hazari Court Complex, New Delhi.
11. The District & Sessions Judge, North-East Distt.,
Karkardooma Court Complex, Delhi.

Sir/Madam,

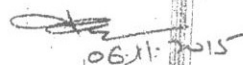
Hon'ble the Chief Justice has been pleased to pass the following orders dated 6th
November, 2015 :-

"1. With effect from 26th October, 2015, suits/applications, the jurisdictional value of which does not exceed rupees two crores, shall be presented to the District Judge of the concerned district and the suits/applications, the jurisdictional value of which exceeds rupees two crores, shall be presented in the High Court.

2. In terms of the provisions of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No.8 of 2015), w.e.f. 23rd October, 2015, all suits/applications relating to commercial disputes, the specified value of which is not less than one crore rupees, shall be presented in the High Court to be heard and disposed of by the Commercial Division."

This is for your information.

Yours sincerely,


06.11.2015
(Vinod Goel)
Registrar General

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 35963-3606 Power/Gaz/2015Dated 07/11/2015

Copy forwarded for information & necessary action to :

1. All the Judicial Officers of Central District, THC, Delhi.
2. The Officer Incharge, Filing Section, General Branch (Central) & Facilitation Centre, THC, Delhi.
3. The Office of the ACJ & SCJ (Central), THC, Delhi.
4. The Reader to Ld. District & Sessions Judge (HQs), Delhi.
5. The Secretary, Bar Association, THC, Delhi.
6. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.


Officer In-charge (Judicial Branch)
for District & Sessions Judge (HQs)